

BEFORE THE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

Original Application No. 47 of 2024

In the matter of:

Gen Secretary Industrial

Focal Point Welfare Association

...Applicant

Versus

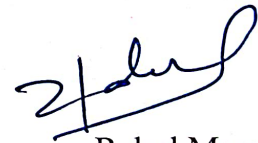
State of Punjab &amp; Ors.

...Respondent

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FILED BY:



Rahul Meena

Counsel for Punjab Small Industries and

Export Corporation Limited

(Respondent No.4)

# 414

BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

**Original Application No. 47 of 2024**

In the matter of:

Gen Secretary Industrial ... Applicant  
Focal Point Welfare  
Association

Versus

State of Punjab & Ors. ... Respondent

**Reply on behalf of Respondent No. 4 – Punjab Small Industries and Export Corporation Limited**

**Respectfully Showeth:**

1. That the above-mentioned case relating to the grievance of the applicant with regard to the overflowing of sewage from the sewerage line, which was laid in Industrial Focal Point, Khanna, District Ludhiana, State of Punjab in the year 2016, is pending before the Hon'ble Tribunal.
2. That the Hon'ble Tribunal vide order dated 07.03.2024 has constituted a Joint Committee comprising of Punjab Pollution Control Board and District Magistrate, Ludhiana with the direction to submit report. The Joint Committee Report was filed before the Hon'ble Tribunal on 27.06.2024. After consideration of the matter, the Hon'ble Tribunal was pleased to pass an order dated 10.07.2024, whereby, the



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State of Punjab through Chief Secretary; Punjab Pollution Control Board through - its Member Secretary; Municipal Council, Khanna through its Executive Officer; Punjab Small Industries and Export Corporation Limited through its Executive Officer and 49 other industrial units situated in Focal Point, Khanna were impleaded as Respondents. The Hon'ble National Green Tribunal vide the said order dated 10.07.2024 had issued directions for issuance of notice to the Respondents, who may file their reply.

3. That the case has been examined and it is submitted that PSIEC was made a respondent as the report submitted by the Joint Committee on 27.06.2024 states that the Industrial Focal Point is maintained by PSIEC - the answering Respondent and Municipal Council, Khanna. In this regard it is submitted that PSIEC has no role in maintaining the Industrial Focal Point as the said Focal Point along with staff was handed over to Municipal Council, Khanna by PSIEC vide Letter dated 11.03.2004. Copy of Letter dated 11.03.2004 is annexed herewith as **Annexure A-1**.
4. That in view of the handing over of Industrial Focal Point to Municipal Council, Khanna they are responsible for maintaining it.

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5. That the short reply on behalf of the PSIEC (Respondent no. 4) is hereby submitted in compliance to the orders dated 10.07.2024 for the consideration of the Hon'ble Tribunal.

Submitted by:



For Punjab Small Industries and  
Export Corporation Limited  
(Respondent No. 4)

Date:  
Place:

**Manager (Legal)**  
Punjab Small Industries & Export Corporation Ltd.  
(A State Government Undertaking)  
Udyog Bhawan, Sector 17-A, Chandigarh

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# Punjab Small Industries & Export Corporation Ltd.

(A State Government Undertaking)

Regd. Office : 18, Himalaya Marg, Udyog Bhawan, Sector 17-A, Chandigarh-160 017  
Phones : 2702301-05, Fax : 91-0172-2702039, Gram : INDCORP  
E-mail : psiec\_chd@yahoo.co.in



To

The Executive Officer,  
Municipal Council,  
Khanna.

SD-IE / No. SH-I

Dated 11/3/04

Sub:

Handing over of IFP Khanna along with staff and maintenance charges of Rs. 64.12 Lacs.

Reference your letter No.1269 dated 9/3/2004.

Reference to your sub letter No.1269 dated 9/3/2004.

The above said Focal Point is handed over to you along with list of staff ( 10 Nos) and a cheque No.812794 dt. 3/10/03 of P.M. B. Chandigarh amounting Rs. 64.12 Lacs , Copies of the Focal Point plan and the list of superstructure . The area handed over includes the area of roads Green Park and working industrial units.

- Encl:
1. Plan of Focal Point.
  2. List of Staff. for 10 Nos person
  3. Cheque of Rs. 64.12 Lacs .
  4. List of superstructure .

*[Signature]*  
Sub-Divisional Engineer  
P. S. I. B. C. Ludhiana.

The above said documents received by undersigned intact along with cheque for Rs. 64.12 Lacs. The joining up process of staff will take place on 15/3/04. The electricity bill of Rs. 11-504 for

CHSR will be paid by PSIEC

*[Signature]*  
Executive Officer  
Municipal Council, Khanna

The Executive Engineer  
P. S. I. B. C. Ludhiana

ALL DISPUTES WITHIN THE JURISDICTION OF THE UNION TERRITORY OF CHANDIGARH  
Please quote our reference S. 113/04

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LIST OF SUPERSTRUCTURE OF I. F. P. KHANTA TO BE HANDED OVER  
TO R. C. KHANTA.

Total Area of Scheme = 102.4  
Acre

- 1. Staff Quarters 2 nos.
- 2. R. C. C. Over head Service Reservoir capacity 1 Lac gallon. 1 no.
- 3. Pump Chamber fitted with 50 HP vertical Motor 1 no.
- 4. Hqs. office 1 no.

*M. S. Chauhan*  
11/3/04

Sub-Divisional Engineer-IV,  
PSIC/Ludhiana.

127  
ਸੰਦਰਭਾ ਦਫ਼ਤਰੀ ਪੱਤਰ  
419  
ਪੰਜਾਬ ਲਘੂ ਉਦਯੋਗ ਅਤੇ ਨਿਰਯਾਤ ਨਿਗਮ ਲਿਮਿਟਿਡ  
ਉਦਯੋਗ ਭਵਨ ਹਿਮਾਲਿਆ ਮਾਰਗ, ਸੈਕਟਰ 17-ਏ, ਚੰਡੀਗੜ੍ਹ-160 017

ਦੱਲ

Executive Engineer-IV

ਦੱਲ.

1. SDE, PSIEC, Jalandhar.
2. SDE, PSIEC, Anritsar.
3. SDE, PSIEC, Moga.

No. PSIEC/EE-IV/5165  
Dt: - 12/3/2004

Subject: Transfer of Work charge employees of PSIEC to Municipal Council, Khanna.

Ref: DGM(Personnel) Endst.No. PSIEC/A-7/16445-447 dt.2.12.2003.

As per office orders under reference the services of the following work charge employees of the Corporation has been transferred to Municipal Council Khanna with immediate effect.

Sr.No.	Name	Father's name	Designation
1.	Sh. Tarsem Lal	Shadi Ram	Pump Operator.
2.	Sh. Brij Pal	Furan Chand	Pump Attendant.
3.	Sh. Ram Chander	Dori Lal	S. Beldar.
4.	Sh. Prem Lal	Sukh Lal	S. Beldar.
5.	Sh. Karnail Singh	Mohinder Singh	S. Beldar.
6.	Sh. Joti Sarup	Om Parkash	T-Mate.
7.	Sh. Naresh Kumar	Shiv Kumar.	Electrician.
8.	Sh. Harmangal Yadav	Suraj Paul	Elect. Helper.
9.	Sh. Swaran Kumar.	Garib Dass	Sewerman.
10.	Sh. Mohinder Singh	Swaran Singh	Sewerman.

You are requested to relieve the employees as mentioned above from the services of the Corporation with immediate effect.

12/3  
Executive Engineer-IV,  
PSIEC, Jalandhar.

....2/-

## PUNJAB SMALL INDUSTRIES &amp; EXPORT CORPORATION LTD. CHANDIGARH

No. 115 /2003

## OFFICE ORDER

The services of the following work-charged employees of the Punjab Small Industries & Export Corporation Limited., Chandigarh are hereby transferred to M.C. Khanna with immediate effect:-

S. No	S.N. dated concerning transfer order	Name	Name of Father's name or Div	Date of birth	Designation	Date of joining
②		1. Sh. Tarsem Lal	IV Shadi Ram	4-5-1952	Pump Operator	12-9-1976
②	10/8/7	2. Sh. Brij Pal	Mahil II Puran Chand	10-10-1958	Pump Attendant	3-8-1977
①		3. Sh. Ram Chander	IV Dori Lal	15-4-1958	S. Beldar	1-8-1979
②		4. Sh. Prem Lal	IV Sukh Lal	2-3-1960	S. Beldar	1-8-1979
③		5. Sh. Karnail Singh	IV Mohinder Singh	26-1-1958	S. Beldar	1-11-1979
①		6. Sh. Joti Sarup	I Om Parkash	25-5-1972	T-Male	1-9-1990
③		7. Sh. Naresh Kumar	E Shiv Kumar	25-8-1957	Electrician	8-2-1994
④		8. Sh. Harmangal Yadav	E Suraj Paul	10-12-1967	Elect. Helper	25-2-1993
①		9. Sh. Swarn Kumar	IV Garib Dass	15-4-1953	Sewerman	1-4-1989
②		10. Sh. Mohinder Singh	IV Swarn Singh	21-5-1960	Sewerman	1-5-1991

Managing Director

Endst. No. PSIEC/Per/A-71/6445-447

Dated: 2/12/83

A copy of the above is forwarded to the following for information &amp; necessary

Action:-

- Executive Officer, Municipal Council, Khanna
- Chief Engineer, PSIEC Ltd., Chandigarh. He is requested that the services of 10 employees as mentioned above may be transferred to Municipal Council, Khanna after relieving them from the service of the Corporation.
- Superintending Engineer, PSIEC Ltd.

(M.L. Sharma)  
DGM(Personnel)

2374/83  
E

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## PUNJAB SMALL INDUSTRIES &amp; EXPORT CORPORATION LTD. CHANDIGARH

No. 115 /2003

## OFFICE ORDER

The services of the following work-charged employees of the Punjab Small Industries & Export Corporation Limited., Chandigarh are hereby transferred to M.C. Khanna with immediate effect:-

S. No	S.N.	Date of joining in Present	Name	Name of Div	Father's name	Date of birth	Designation	Date of joining
②	1.		Sh. Tarsem Lal	IV	Shadi Ram	4-5-1952	Pump Operator	12-9-1976
②	2.	10 <sup>9</sup> / <sub>8</sub>	Sh. Brij Pal	Mahil II	Puran Chand	10-10-1958	Pump Attendant	3-8-1977
①	3.		Sh. Ram Chander	IV	Dori Lal	15-4-1958	S. Beldar	1-8-1979
②	4.		Sh. Prem Lal	IV	Sukh Lal	2-3-1960	S. Beldar	1-8-1979
③	5.		Sh. Karnail Singh	IV	Mohinder Singh	26-1-1958	S. Beldar	1-11-1979
①	6.		Sh. Joti Sarup	I	Om Parkash	25-5-1972	T-Male	1-9-1990
②	7.		Sh. Naresh Kumar	E	Shiv Kumar	25-8-1952	Electrician	8-2-1994
①	8.		Sh. Harmangal Yadav	E	Suraj Paul	10-12-1967	Elect. Helper	25-2-1993
①	9.		Sh. Swaran Kumar	IV	Garib Dass	15-4-1953	Sewerman	1-4-1989
②	10.		Sh. Mohinder Singh	IV	Swaran Singh	21-5-1960	Sewerman	1-5-1991

Managing Director

Endst. No. PSIEC/Per/A-71/16445-447

Dated: 2/12/93

A copy of the above is forwarded to the following for information & necessary

Action:-

1. Executive Officer, Municipal Council, Khanna
2. Chief Engineer, PSIEC Ltd., Chandigarh. He is requested that the services of 10 employees as mentioned above may be transferred to Municipal Council, Khanna after relieving them from the service of the Corporation.
3. Superintending Engineer, PSIEC Ltd.

(M.L. Sharma)  
DGM(Personnel)

23/11/93  
E

## PUNJAB SMALL INDUSTRIES &amp; EXPORT CORPORATION LIMITED, CHANDIGARH

## OFFICE ORDER

In exercise of the powers conferred upon the undersigned vide BOD's Resolution passed in its 191.25 meeting held on 30.5.1997, the following powers are sub-delegated to the officer mentioned against the Item, specifically mentioned below with immediate effect:-

Sr. No.	Nature of Powers	To whom power delegated	Extent of powers sub-delegated
1	To appear for and institute, prosecute and defend all actions, claims and proceedings in any Court of Law, anywhere within India, Civil Criminal or Revenue, including High Court or before Tribunal or Arbitration or any other Tribunal, Industrial Courts, Income Tax and Sales Tax Authorities / Tribunals and In General any other authority constituted under law either of original Jurisdiction or appellate Court / Authority - whether by and on behalf of the Corporation or against it to act and plead and to sign and verify all plaints, written statements replications / rejoinders, writ petition replies and rejoinders thereto applications, petitions or documents swear Affidavits Counter Affidavits and in General all other pleadings and to take all such steps as may be legally required to be taken in connection with or concerning thereto and to sign the Memorandum of appeals, revisions, review and applications / petitions and to present them and to accept reply thereto and enforce judgments, execute any decree or order and to sign the Vakalatnama or authority letter in favour of the Advocate / representative of the Corporation.	Dy General Manager (Legal),	Full power
2	-do-	GM(L)	Full Powers

Managing Director

Endst. No. PSIEC/Secy/ 21975-977

Dated 29/8/19

A copy of the above is forwarded to the following for information and necessary action please:-

1. PS / MD and PA /AMD.
2. All functional Heads
3. Officers concerned.



(1) Swaijeet Singh  
Dy. Manager (Secretary)

Swaijeet Singh Brar  
Deputy General Manager (Legal)  
Punjab Small Industries & Export  
Corporation Ltd.

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BEFORE THE NATIONAL GREEN TRIBUNAL,  
New Delhi

(OA No. 47 of 2024)

Gen. Secy. IFPelfare Association

vs

Petitioner/Applicant

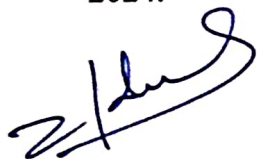
State of Punjab etc. before NGT, New Delhi

Respondent

Know all to whom these presents shall come that I, Swaijeet Singh Brar, Dy. GM (Legal) Punjab Small Industries & Export Corporation Ltd. Chandigarh do hereby appoint Sh. Rahul Meena, Advocate for me/us in the above mentioned case to do all the following acts, deed or any of them is to say:-

- 1 To act, appear and plead in the above mentioned case in the court or in any other court in which the same may review or revision or execution or letters patent appeal until its final decision.
- 2 To present pleadings, appeal, cross objection or petition for execution, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as shall be deemed necessary or advisably for the prosecution of the said case in all its stages.
- 3 To with draw or compromise the said case or submit to arbitration any differences or dispute that shall arise or touching any matter relating to the said case only with the prior written approval of the Corporation.
- 4 To receive money by way of cheque/Bank draft only drawn in favour of Punjab Small Industries & Export Corporation Ltd. Chandigarh and grant receipt thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.
- 5 To employ another Legal practitioner authorizing him to exercise the power and authorities hereby conferred on the advocate whenever he may think fit to do so.
- 6 And, I /we hereby agree to ratify whatever the advocate or his substitute shall do in the case indicated above.

In witness whereof on behalf of the Punjab Small Industries & Export Corporation Ltd. Chandigarh, I/we hereby to set my/our hand to these presents, the contents of which have been explained to and under stood by me/us this 23<sup>rd</sup> day of August, 2024.



ACCEPTED  
ADVOCATE




SIGNATURE

Swaijeet Singh Brar  
Deputy General Manager (Legal)  
Punjab Small Industries & Export  
Corporation Ltd.